

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 133(ND)/2011
RT No. 68/2016**

Anil Kumar Batra & Ors.

...Petitioners

Versus.

M/s Frontier Bazar Pvt. Ltd. & Ors.

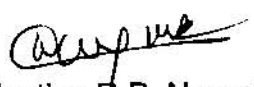
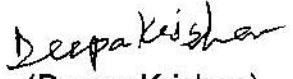
...Respondents

Present: Mr. Karan Malhotra, Advocate for petitioners.

Mr. Sanjay Mishra, Advocate for respondents No.2 & 8 to 11.

It is pointed out that there is no representation for respondents No. 3 to 7 and 12 & 13 after the transfer of this petition. Notices be, therefore, issued to the aforesaid respondents by Speed Post attaching copy of the petition for 7.2.2017 when the connected matters under CP No. 105(ND)2013 / RT No. 75/2016 and CP No. 136(ND)/2014 / RT No. 35/2016 are fixed. It be directed in the notices that respondents who have still not filed the written statements may file the same before the next date. Petitioners are directed to file affidavit stating compliance along with acknowledgement dues and track report at least three days before the date fixed. Petitioners are also directed to file extra copy of the Paper Book.

It has been pointed out by the learned counsel for the parties that CP No. 83 of 2015 relating to the group companies has been adjourned to 3.3.2017 by the Principal Bench of N.C.L.T., New Delhi as the parties are exploring the possibility of a global settlement and also for completion of pleadings.


(Justice R.P. Nagrath)
Member(Judicial)

(Deepa Krishan)
Member (Technical)

January 12, 2017

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